

12.14 hrs.

PAPERS LAID ON THE TABLE

Mr. Speaker: Shri Manubhai Shah.

REPORT OF INDIAN TARIFF COMMISSION

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

(i) Report (1965) of the Tariff Commission on the continuance of protection to the Ball Bearings Industry and the grant of protection to other Rolling Bearings.

(ii) Government Resolution No. 7(1)-Tar/65 dated the 31st December, 1965.

[Placed in Library. See No. LT-5395/66].

INDIAN TARIFF (AMENDMENT) ORDINANCE, 1965 AND STATEMENT SHOWING ACTION TAKEN BY GOVT. ON ASSURANCE ETC.

The Minister of Parliamentary Affairs and Communications (Shri Satya Narayam Sinha): I beg to lay on the Table:—

(1) a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:—

(i) The Indian Tariff (Amendment) Ordinance, 1965 No. 7 of 1965 promulgated by the President on the 31st December, 1965. [Placed in Library. See No. LT-5396/66].

(ii) The Indian Tariff (Amendment) Ordinance, 1966 (No. 1 of 1966) promulgated by the President on the 1st February, 1966. [Placed in Library. See No. LT-5397/66].

(iii) The Delhi Land Reforms (Amendment) Ordinance, 1966 (No. 2 of 1966) promulgated by the President on the 5th

February, 1966. [Placed in Library. See No. LT-5398/66].

(2) a copy each of the following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each:—

(i) Supplementary Statement No. I.—Thirteenth Session, 1965.

(ii) Supplementary Statement No. IV.—Twelfth Session, 1965.

(iii) Supplementary Statement No. VIII.—Eleventh Session, 1965.

(iv) Supplementary Statement No. XI.—Tenth Session, 1964.

(v) Supplementary Statement No. XIII.—Ninth Session, 1964.

(vi) Supplementary Statement No. XVIII.—Seventh Session, 1964.

(vii) Supplementary Statement No. XVI.—Fifth Session, 1963.

(viii) Supplementary Statement No. XXII.—Second Session, 1962.

[Placed in Library. See No. LT-5399/66 to LT-5406/66].

Shri Hari Vishnu Kamath: (Hoshangabad). With regard to item (2) of the statement on implementation of assurances, I wish to recall that it is more or less a hangover from the last session of the Lok Sabha and the House took very serious notice of the fact that assurances dating back to 1962—four years old now—are still pending implementation. I do not know at the moment whether those assurances given in 1962 and 1963 are still pending implementation. In this connection, may I invite your attention to rule 323 of the Rules of